

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.620/2022

Kaushal Kishore Vishwakarma

Applicant

Versus

State of Punjab & Ors

Respondents

Reply on behalf of respondent No.4- NFL, Bathinda

Sir,

In view of order dated 16.02.2023 passed by this Hon'ble National Green Tribunal, the reply is submitted as under:-

LEGAL OBJECTIONS:-

1. That the complaint filed by Sh. Kaushal Kishore Vishwakarma is not maintainable qua NFL i.e. respondent No.4 as no allegation against NFL has been levelled in the entire complaint rather allegations are against M/s Carbo Chemical Industries, Bathinda under whom the complainant has stated to have been working.
2. That as revealed from the reply of Punjab Pollution control Board filed in present application, compliance of order passed in Rakesh Singh V/s State of Punjab in O.A. No.72 of 2019 by this Hon'ble Tribunal, has already been done and penalty of Rs. 15,21,000/- was got deposited by M/s Carbo Chem with Punjab Pollution Control Board and further compliances as



pointed out in Joint Committee report dated 04.09.2019 have also been done by M/s Carbo Chemical Industries. Present complaint also relates to the same incident. Said compensation and compliances has already been accepted by this Hon'ble National Green Tribunal. Therefore present complaint has become infructuous and liable to be dismissed.

3. That further no lifting of carbon slurry by any contractor has been done at NFL, Bathinda during March and April' 2022 as alleged in the Complaint. Thus, complaint is liable to be dismissed.

ON MERITS:-

Reply on merits on behalf of respondent No.4 is submitted as under:-

1. That for storage and disposal of carbon slurry, NFL follows required rules for safe and environmentally sound management of hazardous waste and for safe disposal, NFL continuously awards contracts to authorized parties only. In Notice Inviting Tenders, calling tenders for disposal of carbon slurry, following guidelines have been inserted and followed which are duly mentioned in the agreement itself:-

"1.02 IMPORTANT NOTE

- A. Carbon slurry falls in Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016. The party shall handle, transport, store, utilize carbon slurry as per said rules.



- B. The party should have valid consent to operate (Air & Water) from CPCB/SPCB. Copy of consent to operate certificate (CTO) shall be submitted to M/s MSTC before participating in e-auction.
- C. The party shall have valid authorization for storage, utilizing and transportation of Carbon Slurry as per Hazardous waste (Management, Handling & trans-boundary Movement) Rule 2016 from CPCB/ State Pollution Control Board. The validity of License/authorization should be at least one year from date of bidding. Copy of authorization shall be submitted to M/s MSTC before participating in e-auction.
- D. Bidder having valid Consent to operate and authorization issued by CPCB/SPCB the above item is only allowed to participate in the auction.
- E. In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the State where the waste is generated, the buyer shall obtain 'No Objection Certificate' in the name of NFL from the State Pollution Control Board of both the States after placement of LOI/sale order and before lifting of material. The statutory fee/ charges to this account shall be borne by buyer only.
- F. In case of transportation of hazardous and other waste, the responsibility of safe transport shall be of the buyer and has the necessary authorization for transport from the concerned State Pollution Control Board after placement of LOI/sale order and before lifting of material. The statutory fee/ charges to this account shall be borne by buyer only.
- G. That buyer shall comply with all statutory provisions as applicable.
- H. Any other guideline/ Notification issued by MoEF & CC/SPCB/COPB during the lifting of the material shall be followed by the Party/ Buyer to ensure compliance with all the Guidelines or standard operating procedures issued by MoEF & CC or the CPCB for environmentally sound management of hazardous and other waste from time to time as per CHAPTER-II rule 10 of HWM rules-2016."



And only if a party fulfills all requisite conditions, the tender is allotted and in the present case, sale order was issued to M/s Shubham Sales Company, Rohtak on 21.06.2022 for disposal of entire available carbon slurry quantity i.e. 39,600 MT and as per the guidelines following check list was followed and complied with:

- I) License from Pollution Control Board for handling of Carbon Slurry was checked and found to be authentic.
- II) Consent to operate Air & Water hazardous waste was checked and found to be authentic.
- III) NOC from Punjab & Haryana Pollution Control Boards was checked and found to be authentic.

And since all these norms were found to be authentic, thereafter contract was given to M/s Shubham Sales Company, Rohtak and once Carbon Slurry was handed over to the contractor, thereafter it was the duty of contractor to handle the same as per the guidelines. Till date party has already lifted 1342.890 MT of carbon slurry and presently lifting of carbon slurry is not being done due to non deposition of contractual amount by the party inspite of various follow ups. Copy of relevant portion of Notice Inviting Tender and licence/ NoC submitted by M/s Shubham Sales Corporation are annexed herewith.

2. That during March- April' 2022, M/s Carbo Chemical Industries was not having any contract nor that firm or any other firm was



carrying out any such work in NFL, Bathinda and no such activity was going on during the said period with the said company and as already stated on 21.6.2022 M/s Shubham Sales Company, Rohtak was granted the sale order for handling Carbon Slurry.

3. That it is necessary to mention here that from year 2013 onwards, due to shifting of type of fuel being used for manufacturing of Urea i.e. from LSHS to Natural Gas, no Carbon Slurry was produced and from time to time the Carbon Slurry which was already produced, is being disposed of by awarding the contracts to authorized parties and during the period Carbon Slurry remained in the premises of NFL. The Carbon Slurry is kept in isolated place which is specifically designated for storage of Carbon Slurry and same is being maintained properly.
4. That proper distance of storage facility from public at large has been maintained so that there may not be any loss of health during loading or unloading. As such all other measures which are necessary to prevent any loss to any health due to hazardous waste are maintained.
5. That as far as the matter regarding contract/ agency, the detail has already been discussed in para No.1 above and not



repeated for sake of brevity. Further as per Notice Inviting Tender or contractual provisions, it is mandatory on the part of contractual agency that while loading the Carbon Slurry in Trucks, it shall be ensured that Truck is weighed empty and trucks shall be covered and further collection/ loading shall be done through Mechanized means as per prevailing HWM Rules so that there may not any transmission in the air or through any other mode while being transported.

It is therefore, prayed that the complaint filed by Kaushal Kishore Vishwakarma may kindly be dismissed qua respondent No.4.

Date: 27.02.2023

Submitted by:-



National Fertilizer Limited
Bathinda through
(Vijay Kant Goyal)
Executive Director

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

(A Government of India Undertaking)



सिबियां रोड, बठिण्डा, पंजाब - 151003

(ISO-9001, ISO-14001 एवं OHSAS-18001 प्रमाणित इकाई)

☎ : 0164-2270261, 2760262, फैक्स: 2760270

सी.आई.एन. : L74899DL1974GO1007417

ई-मेल:

यू.आर.एल.: www.nationalfertilizers.com

Sibian Road, Bathinda, Punjab-151003

(An ISO-9001, ISO-14001 & OHSAS-18001 Certified Unit)

☎ : 0164-2270261, 2760262, FAX: 2760270

CIN: L74899DL1974GO1007417

E-mail:

URL: www.nationalfertilizers.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No. 620/2022

Kaushal Kishore Viswakarma

Applicant

Versus

State of Punjab and others

Respondents

Authority letter

Sir,

By virtue of delegation of powers vested in me, I hereby authorise Sh. Sanjay Goel, Advocate to appear, represent on behalf of National Fertilizers Limited (respondent no. 4) in the above-mentioned matter pending before this Hon'ble Tribunal..


(Karam Chand Sharma) 27/12/23
Sr. Manager (HR and Law)
NFL, Bathinda



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एक कदम स्वच्छता की ओर

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NATIONAL FERTILIZERS LIMITED
(A GOVT. OF INDIA UNDERTAKING)
Bathinda Unit, BATHINDA (Punjab)-151003

MATERIALS DEPARTMENT

Tel: 0164-2760630/2271201
Fax: 0164-2760270

E-Mail: yphagat@nfl.co.in; skbagaria@nfl.co.in

**E-AUCTION DOCUMENTS FOR SALE OF CARBON SLURRY FROM NFL
BATHINDA UNIT (PB)**

E-AUCTION DOCUMENT No. NFB/ST/D-CS/2020-21 - November-2020

Lot No.	Description	Rate Per MT
1	SALE OF CARBON SLURRY (AS IS WHERE IS BASIS), under HWM rules 2016-Cat. 18.2 Schd.-1, from designated three ponds at NFL's Bathinda Unit. Estimated quantity of Carbon Slurry is 39600 MT inclusive of Ash.	

Note: Pre-bid EMD of Rs. 1 Lakh is to be deposited with MSTC in the form of RTGS/NEFT in favour of MSTC Ltd., payable at Chandigarh. If the H1 bidder fails to submit the post bid EMD, the Pre Bid EMD of Rs. 1 lakh shall be forfeited. THOSE PARTIES WHO HAVE DEPOSITED PRE-BID EMD SHALL ONLY BE ALLOWED TO PARTICIPATE IN THE E-AUCTION. THE PRE-BID EMD OF SUCCESSFUL BIDDER WILL BE TRANSFERRED TO NFL BY MSTC AFTER ISSUANCE OF THE SALE ORDER.

NATIONAL FERTILIZERS LIMITED
Bathinda Unit-Matls. Deptt.

**NOTICE INVITING ONLINE BID FOR SALE OF CARBON SLURRY FROM NFL
BATHINDA UNIT, PUNJAB**

1.0 BACKGROUND:

National Fertilizers Limited (NFL) is operating and maintaining Nitrogenous Fertilizer Plants at four locations viz. Bathinda & Nangal in Punjab, Panipat in Haryana and Vijaipur in Madhya Pradesh.

National Fertilizers Ltd. (NFL) Bathinda intends to sell Carbon slurry lying in its designated three ponds outside the factory boundary wall. The carbon slurry lying in this ponds had been generated from the old ammonia plant using LSHS/FO as feedstock. The quantity of the Carbon Slurry available for sale in carbon ponds as carbon slurry is approximately around 39600 MT (on as is where is basis). The quality of carbon slurry lying in the carbon ponds must be accepted by the BUYER on "as is where is" and "no complaint/grievance" basis.

The % of Moisture in Carbon slurry may vary upto any extent. Quality of carbon content (weight %) on dry basis is varying at different bore-hole levels and there exists a layer of ash / soil beneath the top layer of carbon.

- 1.01 The sale shall be made through MSTC e-auctioning process. The offers in this process are required to be submitted electronically only.
For any queries, regarding e-auctioning, you may contact to us or M/s. MSTC as under:-

a) NFL (for e-auction details):-

Mr. Y.P. Bhagat, Chief Manager (Malts)
National Fertilizers Limited, Bathinda Unit
Sibian Road, Bathinda, Punjab-151003
Phone: 0164-2760630/2271201, Fax: 0164-2760270, 9463567704
Email: ypbhagat@nfl.co.in; skbagaria@nfl.co.in

b) MSTC (for e-auctioning process/procedure related):

Mr. Himanshu Agarwal
email id: hagarwal@mstcindia.co.in
Phone No. 0172-2584921

1.02 IMPORTANT NOTE

- A. Carbon slurry falls in Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016. The party shall handle, transport, store, utilize carbon slurry as per said rules.**
- B. The party should have valid Consent to operate (Air & water) from CPCB/ SPCB. Copy of Consent to operate certificate (CTO) shall be submitted to M/s MSTC before participating in e-auction.**
- C. The party shall have valid authorization for storage, utilising and transportation of Carbon Slurry as per Hazardous waste (Management, Handling & trans-boundary Movement) Rule 2016 from CPCB/State Pollution Control Board. The validity of License/authorization should be at least one year from date of bidding. Copy of authorization shall be submitted to M/s MSTC before participating in e-auction.**

- D. Bidder having valid Consent to operate and authorization issued by CPCB/ SPCB the above item is only allowed to participate in the auction.
- E. In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the State where the waste is generated, The buyer shall obtain 'No Objection Certificate' in the name of NFL from the State Pollution Control Board of both the States after placement of LOI/sale order and before lifting of material. The statutory fee/charges to this account shall be borne by buyer only.
- F. In case of transportation of hazardous and other waste, the responsibility of safe transport shall be of the buyer and has the necessary authorization for transport from the concerned State Pollution Control Board after placement of LOI/ sale order and before lifting of material. The statutory fee /charges to this account shall be borne by buyer only.
- G. The buyer shall comply with all statutory provisions as applicable.
- H. Any other guideline/ Notification issued by MoEF & CC / SPCB / CPCB during the lifting of the material shall be followed by the Party. Buyer to ensure compliance with all the Guidelines or standard operating procedures issued by MoEF & CC or the CPCB for environmentally sound management of hazardous and other wastes from time to time as per CHAPTER-II rule 10 of HWM rules-2016.
- I. The buyer must clearly understand that MSTC/National Fertilizer Limited (NFL) do not guarantee the correctness or accuracy of any description printed, read out or verbally declared. The customers must satisfy themselves on all aspects pertaining to the nature, quantity, quality, other technical specifications, taxes-duties and legalities prior to bidding in the e-auction. No complaint, whatsoever, would be entertained after the submission of the bid.
- J. After the submission of bid (s) by the buyer, a presumption would be drawn that the buyer has inspected the material and has satisfied himself fully about the nature, quantity, quality, other technical specifications, taxes-duties and legalities prior to the e-auction. No complaint, whatsoever, on the points referred above, would be entertained after the submission of the bid.
- K. No conditions will be accepted with the Pre-Bid EMD. Conditional Pre-Bid EMD's shall be summarily rejected.
- L. Only e-payment /RTGS/NEFT is allowed to deposit any payment to NFL / MSTC with the intimation mail to NFL/MSTC.
- M. The submission of the pre-bid EMD shall confirm the acceptance of the terms and conditions of the e-auction in full and totality.
- N. Intending bidders are advised to thoroughly go through the important note of this e-auction, all terms and conditions of this e-auction prior to submission of bids.
- O. No subletting of the contract shall be permitted by NFL/MSTC. If it comes to the knowledge of NFL/MSTC that subletting has taken place, then NFL/MSTC shall be free to cancel the contract and forfeit all amounts of the purchaser available with NFL/MSTC.
- P. If the successful bidder/buyer who is awarded the contract fails to make the full payment or fails to lift the materials in full within the stipulated period, then NFL reserves the right to foreclose/cancel the contract, and in such an event, the entire amount available with NFL/MSTC under any account head, shall be forfeited.

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- Q. Bidders should quote the rates of lifting the complete carbon slurry from the pond per MT basis and on "as is where is basis" and "no complaint basis".
- R. In case the date of submission of payment happens to fall on a Public Holiday, the next day shall be considered as the date of submission of payment.
- S. Buyers have to inspect the material thoroughly and satisfy themselves about the nature, hazardous/explosive properties, if any, before submitting the bid. In case they come across any material beyond the scope of the description of material, it should be informed to seller i.e. NFL, Bathinda. MSTC will not be responsible for any complaint in this regard.
- T. Disposal of materials: The above material shall be disposed-off on As is Where is basis and no selection to be made by purchaser at the time of lifting of materials. The weight will be done on the NFL weigh-bridge which shall be considered final and binding to the buyer wherever it is applicable.
- "Though a facility is provided to bidders to select a category in the live auction floor, however, buyers, in their own interest are advised to go to live e auction floor, after selecting "all categories". MSTC will not be responsible for any oversight in selecting the category in live e auction/lot on the part of bidders/buyers. "

All the payments pertaining to MSTC needs to be credited in Account to be provided by M/s MSTC. Intimation is also to be sent to the dealing officer of MSTC regarding the submission of payment through RTGS to MSTC.

2.0 SCOPE OF WORK

2.1 SCOPE OF THE BIDDERS/BUYERS

The scope of work of the bidder/buyer for Sale of Carbon slurry from Carbon ponds shall include the following:

- (i) The carbon slurry in designated three numbers of pond is for sale on "As is where is basis" and "no complaint/grievance" basis, under HWM rules 2016-Cat. 18.2 Schd.-I. The bidder should visit the plant and the designated ponds and satisfy themselves with respect to quantity and quality of carbon slurry.
- (ii) "Prior to bidding, Party /Bidder should visit site for acquainting themselves about the site conditions including quality of carbon slurry."
- (iii) The carbon slurry shall be collected / transported by the bidder/buyer in the covered trucks. The collection / loading shall be done through Mechanized means as per prevailing HWM Rules.
- (iv) Each truck will be weighed, empty and loaded, on the weighbridge situated inside the factory area.
- (v) Employees of successful bidder/buyer will have to follow Safety & security norms as directed by NFL.
- (vi) Safety, security & medical facility of employees deployed by the buyer shall be buyer's responsibility.
- (vii) Buyer should ensure to avoid any spillage of carbon slurry, while handling / transportation.
- (viii) If during the process of lifting, any damage occurs to the pond, the same is to be restored back / repaired after completion of lifting by buyer at their own cost and expenses.



Speed Post

F.No B-29016/(55-184)/19/MM-II Div./ 5689
To

August 21, 2019

The Member Secretary
Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula,
Haryana -134 109

Sub: Application for grant of approval under Rule 9 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, for utilization of spent carbon by M/s Shubham Sales Co., Rohtak – regarding

Sir,

This has reference to application for grant of approval under Rule 9 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, for utilization of spent carbon (carbon slurry) for manufacturing of carbon black powder by M/s Shubham sales company Rohtak.

In this regard, it is to inform that, the unit was granted trial run permission by CPCB vide letter number B-29016(SC)/1(55-184)/18/MM-II/19192 dated 26.03.2018. However, trial run could not be carried out by unit due to non-supply of spent carbon from M/s NFL, Panipat.

Now, unit has requested again to grant authorisation under Rule 9 of HOWM, Rules, 2016, for utilization of spent carbon (carbon slurry) for manufacturing of carbon black powder vide letter dated 05.08.2019.

In this regard, it is to inform that the unit is not required to obtain the extension for trial run/fresh trial run permission as, CPCB already developed SoP for utilization of spent carbon (carbon residue) generated from urea fertilizer industry (copy enclosed). Therefore, Haryana State Pollution Control Board (HSPCB) may grant authorisation in accordance to above said SoP after the verification of the utilization process, check list of minimal requisites facilities.

It is requested, to ensure that, the authorisation shall be granted by HSPCB in accordance to the said SoP and provisions under HOWM, Rules, 2016.

Yours faithfully,

(Abhey Singh Soni)
Additional Director & Head
Waste Management-II Division

Encl: As above

Copy to:

1. M/s Shubham Sales Co.
5.30 km Milestone,
Bhiwani Road,
Rohtak, Haryana.

You are directed to approach HSPCB, Panchkula, Haryana for further necessary action.

(Abhey Singh Soni)

परिषद् भवन
18.08.19

o/c



HARYANA STATE POLLUTION CONTROL BOARD

SCF No. 42 & 43, Shopping Centre, Sector-6,
Huda, Bahadurgarh Ph. 01276-243077 (O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 344653819ROHCTO6906190

Dated:09/09/2019

To.

M/s :SHUBHAM SALES Co
5.30 km Mile stone,Bhiwani Road Rohtak

Subject: Grant of consent to operate to M/s SHUBHAM SALES Co.

Please refer to your application no. 6906190 received on dated 2019-09-03 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s SHUBHAM SALES Co is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	09/09/2019 - 30/09/2024
Industry Type	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing, utilization etc. of the hazardous and other wastes
Category	RED
Investment(In Lakh)	9.4861002
Total Land Area(Sq. meter)	1170.578
Total Builtup Area(Sq. meter)	836.127
Quantity of effluent	
1. Trade	17.0 KL/Day
2. Domestic	0.12 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	For Horticulture after treatment
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5-9.0
5. O&G	10 mg/l
Number of stacks	1

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Height of stack	
1. Stack attached to APCM	30 Meters
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Carbon Power	15 Metric Tonnes/day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Diesel	0.02 KL/day
2. Electricity	Kilowatt/day
Raw Material Details	
Carbon Slurry	100 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

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HARYANA STATE POLLUTION CONTROL BOARD



9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will not operate before obtaining authorization under HOWM Rules, 2016.
2. Unit will submit analysis report of ETP and APCM installed within the 90 days after issuance of CTO.
3. Unit will comply Standard Operating Procedure (SOP) for utilization of Spent Carbon.
4. Unit will procure the raw material i.e. spent carbon in form of carbon slurry from authorized source of generation may likely be M/s National Fertilizer Ltd. and in compliance of provisions laid down in HOWM Rules, 2016.
- 5.1. That the unit shall apply for renewal of consent to operate 90 days earlier, before the expiry of previous consent to operate obtained from the Board.

Krishan Kumar
Regionally Officer, Bahadurgarh
Haryana State Pollution Control Board.

Digitally signed by Krishan Kumar
Date: 2019.04.08 17:27:28 +05:30



Haryana State Pollution Control Board
SCF No. 42 & 43, Shopping Centre, Sector-6, Huda, Bahadurgarh Ph. 01276-243077 (O)

No. :HWM/ROH/2019/6906134

DT: 09/09/2019

To

M/s SHUBHAM SALES Co
5.30 km Mile stone, Bhiwani Road Rohtak
Rohtak

Sub: Grant of Authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016

- Reference of application: 6906134 dated: 09/09/2019
- Kulbhushan arya of SHUBHAM SALES Co is hereby granted an authorization for generation, collection, storage, transportation, reception, reuse, recycling, recovery, utilisation, disposal on the premises situated at 5.30 km Mile stone, Bhiwani Road Rohtak

HARYANA STATE

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Paint and ink Sludge/ residues	as per SOP guidelines	100 T/Annum
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's) Chemical sludge from waste water treatment	through CETP	0.6 T/Annum
3	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	authorized recycler	0.009 T/Annum

- The authorization shall be valid for a period of 09/09/2019 to 30/09/2024
- The authorization is subject to the following general and specific conditions :-

Regional Officer Bahadurgarh
For Haryana State Pollution Control Board



Conditions of Authorization:

एन एफ एल

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Application no. :6906134

Industry id: 15ROH2437924

Date: 09/09/2019

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1. **NEI** The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuing 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

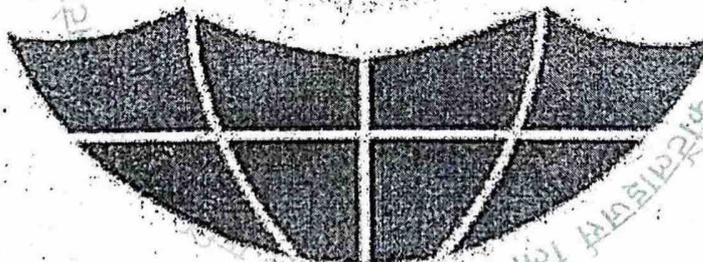
HARYANA STATE

Krishan Kumar

Digitally signed by Krishan Kumar
Date: 2019.09.09 19:05:46 +05'30'

Regional Officer Bahadurgarh

For Haryana State Pollution Control Board



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HARYANA STATE POLLUTION CONTROL BOARD 57

REGIONAL OFFICE, BAHADURGARH,

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/ 1966

Dated: 10/19/2019

Corrigendum

To

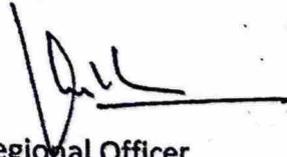
M/s Shubham Sales Co.
5.30 KM Mile Stone, Bhiwani Road,
Rohtak.

Sub: Correction/Updation of details in Authorization granted to the unit vide no. HWM/ROH/2019/6906134 dated 09.09.2019.

With reference to the Authorization granted to unit through online Consent Management System of Board vide No. 6906134 under Utilization of Hazardous and Other Waste as a resource or after pre-processing either for co-processing or recycling or for any other use under Rule 9 of Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 09.09.2019 for the period 09.09.2019 to 30.09.2024 in pursuance of authorization application submitted by unit vide application no: 6906134 dated 03.09.2019 it is observed that due to clerical mistake following corrections in Sr. No. 1 is required in the grant of authorization certificate.

Sl. No.	Particulars	As per Consent Letter dt 09.09.2019	The revised details be considered as per application form
1.	Production of nitrogenous and complex fertilizers	100 T/Annum	30000 T/Annum

The details mentioned above may be read with the same terms and conditions mentioned in the consent Letter already been granted to your unit.


Regional Officer
Bahadurgarh Region


REGIONAL OFFICER
Haryana State Pollution Control Board
SCF No. 42 & 43, SHOPPING CENTRE
HUDA, SECTOR-6
BAHADURGARH (JHAJJAR)